

**Urban Land Ceiling Act**

6227. SHRI RAM NAIK : Will the PRIME MINISTER be pleased to state :

- (a) whether the Government propose to review the Urban Land Ceiling Acts and land use regulations;
- (b) if so, the time Limit fixed for the review; and
- (c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The Government of India constituted an Inter Governmental Committee under the Chairmanship of Secretary (UD) in December, 1996 to examine the various issues relating to the Act and make recommendations for amending the Act.

(b) and (c) The Inter-Governmental Committee has submitted its report suggesting amendments to various provisions of the Act. On the basis of the suggestions made by the Committee, proposals for amendments to the Urban land (Ceiling and Regulation) Act, 1976 are being examined by the Government. No definite time frame for review can be given at this stage.

[*Translation*]

**Oil Refineries**

6228. SHRI N.J. RATHWA : Will the PRIME MINISTER be pleased to state :

- (a) whether some places in Gujarat particularly in the tribal and rural areas have been identified or propose to be identified to set up refineries,
- (b) if so, the details thereof;
- (c) the installed capacity of each refinery;
- (d) the steps taken to set up these refineries; and
- (e) the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) to (c) Government have issued Letters of Intent (LOI) to the following three private companies for setting up refineries in Gujarat :

- (i) M/s Reliance Petroleum Ltd. for a 15 MMTPA Refinery at Jamnagar;
- (ii) M/s Essar Oil Ltd. for a 9 MMTPA Refinery at Vadinar; and
- (iii) M/s International Petroleum for a 5 MMTPA EOU Refinery on the West Coast of Gujarat.

(d) and (e) As per the LOIs, the refineries by M/s Reliance Petroleum Ltd. and M/s Essar Oil Ltd. are to be set up by June 1998 and January 1998, respectively. The refinery of M/s International Petroleum was to have been

set up by August 1995 as per the LOI, but the company has sought for extension of time.

[*English*]

**Encroachment**

6229 SHRI JAI PRAKASH (HARDOL) : Will the PRIME MINISTER be pleased to state :

- (a) whether attention of the Government has been drawn to the newsitem captioned "L.G. directs DCs to list encroachment" appearing in the 'Hindustan Times' dated April 26, 1997;
- (b) if so, the facts thereof;
- (c) the action taken thereon;
- (d) whether 60 feet wide MCD Road near Siksha Bharti School, village Palam, Delhi has been partly encroached by land grabbers;
- (e) if so, the details thereof and the steps taken to remove the encroachments;
- (f) whether the entire colonies in South-West Delhi have been found to exist on Government land; and
- (g) if so, the details thereof;

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (g) The information is being collected and will be laid on the Table of the Sabha.

**Improvement of Slum Areas**

6230. DR. PRABIN CHANDRA SARMA : Will the PRIME MINISTER be pleased to state :

- (a) whether any financial assistance has been provided by the Union Government for the development of slum areas in Guwahati;
- (b) if so, the details thereof;
- (c) whether any proposal has been submitted by the Government of Assam for construction of drains; and
- (d) if so, the action taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b) A proposal was received from the Government of Assam regarding more Central Assistance for the upliftment of slum dwellers which was examined in this Ministry. It was decided that the recently launched "National Slum Development Programme" will cover all aspects of infrastructure development of slums as indicated in the proposal. Accordingly the State Government of Assam was advised to use the Central Assistance provided under this programme for